

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No.216/2009

Subject: Determination of impact of annual fixed charges on account of additional capital expenditure incurred during the year 2008-09 in respect of Teesta HE Project, Stage-V.

Date of hearing: 21.1.2010

Coram: Shri S. Jayaraman, Member
Shri V.S.Verma, Member

Petitioner: NHPC Ltd

Respondents: WBSEDCL, DVC, Dept. of Power, Govt. of Sikkim, JSEB, BSEB and GRIDCO.

Parties present: 1. Shri Prashant Kaul, NHPC
2. Shri Ansuman Ray, NHPC
3. Shri Surendra Meena, NHPC
4. Shri V.N.Tripathi, NHPC
5. Shri B.C.Chaudhuri, NHPC

The petitioner has made this petition for approval of revised fixed charges for Teesta HE Project, Stage-V (hereinafter referred to as "the generating station") on account of additional capital expenditure incurred during the year 2008-09.

2. The representative of the petitioner submitted that it had claimed a net additional capital expenditure of Rs.3931.13 lakh for 2008-09 on certain works which were required for successful operation of the generating station and prayed that the Commission allow the additional capital expenditure incurred for the purpose of tariff. He also submitted that out of the total undischarged liability of Rs 13015.87 lakh as on 10.4.2008, an amount of Rs 10064 lakh was discharged during 2008-09, but was not allowed by the Commission in order dated 5.1.2010 in Petition No. 132/2009. He further added that the said amount along with the balance un-discharged liability of Rs 2951.87 lakh as on 31.3.2009 would be claimed separately after discharge of the said liability. He further submitted that the additional information sought for by the Commission had been filed vide affidavit dated 13.11.2009 and copies served on the respondents.

3. The learned counsel for the respondent, BSEB submitted that apart from the submission of the Revised Cost Estimate by the petitioner in terms of para 32 of the order dated 5.1.2010 in Petition No. 132/2009, the petitioner should not be permitted to claim the undischarged liability of Rs.10064 lakh which was disallowed by the Commission earlier, along with the claim of Rs 2951.87 lakh in the present petition.

4. On a specific query by the Commission as to why the petitioner had not submitted the Revised Cost Estimate for consideration of the claims made in the petition, the representative of the petitioner submitted that it would submit the same as and when received from the Central Govt. and prayed that the petition be heard after submission of Revised Cost Estimate. On a further query by the Commission as to whether the undischarged liability claims could be clubbed together in the present petition, the representative of the petitioner prayed that it be given the liberty to file an interlocutory application to amend the petition.

5. The Commission accepted the prayer of the petitioner and directed the petitioner to file Revised Cost Estimate along with the interlocutory application for amendment of the petition, after service of copy thereof on the respondents.

6. Petition to be re-notified on 13.4.2010 for further directions.

Sd/-
(T.Rout)
Joint Chief (Legal)